

HIGH COURT OF DELHI AT NEW DELHI

No. 184 /Rules/DHC

Dated: 29/05/2026

CIRCULAR

In supersession of Circular No. 142/Rules/DHC dated 15.07.2025, Hon'ble the Chief Justice on the recommendations of "*Rules Committee under section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS) and all other Criminal Statutes and Jurisdictions*" has been pleased to direct as under:-

“Whenever a bail application is filed and the same has been disposed of by granting interim bail, in such a case if the petitioner/applicant seeks extension of interim bail, he shall do so by filing a fresh substantive bail petition/application.

In such cases where the petitioner/applicant seeks extension of interim bail, the Registry of this Court shall place the record of previous bail applications pertaining to that matter with the fresh substantive bail petition/application.”

The above said directions are hereby circulated for information and compliance by all concerned with immediate effect.

BY ORDER

Sd/-

**(ARUN BHARDWAJ)
REGISTRAR GENERAL**